

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

5. C.A.(CAA)/258/MB/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.11.2023**

NAME OF THE PARTIES: Vijendra Kumar Jain.

SECTION 230- 232,234 OF COMPANIES ACT, 2013

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**ORDER**

**(Hearing Through: VC and Physical (Hybrid) Mode)**

Adv. Manish Jha, Counsel appearing for the Applicant Companies is present  
through virtual hearing.

**C.A.(CAA)/258/MB/2023**

This is a fresh Company Application. Ld. Counsel for the Applicant submits  
that the claims were received during the Liquidation period. However, the  
matter is with Court-IV and requested to transfer the matter with Court IV.

However, we are not the appropriate authority to transfer the matter. Ld.

Counsel may move the appropriate application in accordance with the rule  
under NCLT for the transfer of the matter.

List this matter on **04.01.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)

Vitthal